

Notifications and Orders

(92) Directions for regarding additional covered area for green house/ storage etc. - In exercise of the powers conferred under Section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh, issues direction thereby allowing additional covered area upto 150 square feet, which could be utilized for Green House/Storage/W.C./Bath/Toilet etc., inclusive of the existing permissible Green House, if any, in the rear courtyard of frame control/architectural control marla houses and one kanal houses with architectural control/frame, control in the Union Territory, Chandigarh, on payment of compounding fee of Rs. 100 per sq. ft. subject to the conditions hereinafter appearing: -

(i) Length of the Green House in smaller marla houses can be extended up to the full plot width alongwith the rear boundary wall but the width of Green House as shown in the standard architectural designs Drawing Nos. 1 and 2 Job No. 2542 cannot be increased even where 150 sq. ft. is not fully achieved.

(ii) Height of the additional covered area as aforesaid should not be more than 7- 6" from the plinth level of the existing permissible Green house as shown in the standard architectural designs Drawing Nos. 1 and 2 Job No. 2542.

(iii) In corner houses with side abutting on V-5/V-6 roads where side gate in rear courtyard has been provided/approved, no independent access to the rear built up area from street shall be allowed. However, existing rate shall be shifted and re-located within the existing rear side boundary wall, if feasible as per revised building plan sanctioned alongwith Green House/additional covered area plan.

(iv) No water tanks shall be allowed on the roof of the proposed W.C/Bath/toilet/existing Green House in the rear courtyard and water connection from, the existing water tank on the terrace of the house shall be taken.

(v) Additional covered area in the rear courtyard shall not be used as an independent unit and cannot be leased/rented out or sub-divided.

(vi) Additional covered area shall be admissible subject to prior approval of the building plans by the competent authority, for which the standard design of Green House i.e. Drawing Nos; 1 and 2, Job No. 2542 shall be amended suitably by the Department of Urban Planning, Chandigarh Administration, to provide for the same.

[See Chd. Admn. Gaz. (Extra) dated 12.1.2005 at page 19]